

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-203
IB-939/ND/2020

IN THE MATTER OF:

Honest Machinery Pvt Ltd

Vs.

VSM Venture Control Systems Pvt Ltd

...Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 29.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Diren Dave PCS
For the Respondent :

ORDER

Issue notice upon the respondent by all modes including email ID of the respondents as well as including the process of Bench. Affidavit of service must be filed within one week from today.

Ld. Counsel for the respondent is directed to file the reply, if any, within two weeks from the date of receipt of the notice. Let the same be filed after serving advance copy of the same to the Ld. Opposite Counsel.

Thereafter, Ld. Counsel for the petitioner is directed to file the rejoinder, if any, within one week from the date of receipt of the reply. Let the same be filed after serving advance copy of the same to the Ld. Opposite Counsel.

List the case on **27.10.2020**.

-Sd-

(K...)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)